

DIVISION BENCH

ITEM NO.4

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No.24/ALD/2024

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 25th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	JAI PRAKASH SHARMA V/S MANOJ KUMAR AGARWAL & ANR.
UNDER SECTION	241/242 OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Vaibhav Agnihotri, PCS

: For the Petitioner

Sh. Ankit Misra, PCS

: For the Res. No.1

ORDER

Ld. Counsel representing the Petitioner is present physically.

- 1.** Let notices be issued to the respondent nos.1 & 2, returnable within a period of two weeks and affidavit of service be filed within a period of one week.
- 2.** Ld. PCS, Sh. Ankit Misra appears through VC, who accepts notice on behalf of respondent no.1, and therefore waives service. He also seeks two weeks time to file the reply.
- 3.** Let the reply be filed by the respondent nos.1 & 2 within a period of two weeks by serving an advance copy to the other side. Thereafter, rejoinder if any, be filed within a period of two weeks.
- 4.** Let the matter be adjourned for further hearing on 19th September, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

25th July, 2024

*Kavya Prakash Srivastava
(Stenographer)*

-Sd-

**(Praveen Gupta)
Member (Judicial)**